

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:7208  
ANSWERED ON:21.05.2012  
DEFENCE EXPENDITURE  
Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of DEFENCE be pleased to state:**

- (a) the details of funds allocated and spent by his Ministry during the year 2010-11;
- (b) the details of funds spent without authorisation of Parliament;
- (c) whether such spending is permissible under the constitution; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) The position of funds utilized by the Ministry vis-à-vis allocation under the Final Grant for 2010-11, in respect of Demands for Grants of Ministry of Defence is as under:-

(` in crores) Demands for Grants Voted/charged Final Grant Expenditure Excess

20-Ministry of Defence	Voted	11895.28	11458.31	-
(Civil) Revenue	Charged	0.25	0.01	-

Capital	Voted	1492.24	1466.88	-
	Charged	0.19	0.14	-

21-Defence Pensions	Voted	33999.75	37336.05	3336.30
Revenue	Charged	0.25	0.36	0.11

22-Defence Services Army	Voted	62137.94	65001.95	2864.01
	Charged	61.08	32.20	

23-Defence Services Navy	Voted	10002.52	10141.37	138.85
	Charged	7.45	3.33	

24-Defence Services Air Force	Voted	15802.41	15177.70	-
	Charged	2.13	0.93	

25-Defence Ordnance Factories	Voted	1998.34	1073.42	-
	Charged	3.65	4.81	1.16

26-Defence Services Research Voted 5274.66 5230.88 -  
& Development Charged 0.76 0.62

27-Capital Outlay on Voted 60776.21 62011.53 1235.32  
Defence Services Charged 59.68 44.47

(b) It will be seen from the above that expenditure under Demands for Grant No.21, 22, 23, 25 and 27 has exceeded the allocation under Final Grant.

(c) & (d): Article 114(3) of the Constitution provides that subject to provisions of Articles 115 and 116, no money shall be withdrawn from the Consolidated Fund of India except under appropriations made by law passed in accordance with the provisions of this Article.

Article 115(1)(b) of the Constitution also stipulates that if any money had been spent on any service during a financial year in excess of the amount granted for that service and for that year, the President should cause to be presented to the House of People a demand for such excess.

The Explanatory Notes on the reasons for excesses have been submitted to the Public Accounts Committee. The Public Accounts Committee after examining the explanations of the Ministry shall render a report to the Parliament. Based on the recommendations of the PAC, Parliamentary approval for regularization of the excess expenditure shall be obtained by way of Demands for Excess Grants.